



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

OA No. 060/0258/2020

Chandigarh, this the 17th day of March, 2020

HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)

Vijay Kumar, aged 53 years, S/o Jagdish Rai, working as Superintendent of G.S.T. and Customs, Group 'B', O/o The Commissioner (AR), Customs, Excise and Service Tax Appellate Tribunal, SCO 147-148, 4th Floor, Sector 17-C, Chandigarh-160 017.

.....Applicant

BY ADVOCATE: Sh. R.K. Sharma

VERSUS

1. Union of India through Secretary to Government of India, Ministry of Finance, Department of Revenue, North Block, New Delhi – 110 001.
2. Central Board of Indirect Taxes and Customs through its Chairman, Bhai Vir Singh Sadar, Bhai Vir Singh Marg, New Delhi – 110 001.
3. Directorate General Human Resource Management Central Board of Indirect Taxes and Customs, Bhai Vir Singh Sadar, Bhai Vir Singh Marg, New Delhi – 110 001.
4. Chief Commissioner, Goods & Service Tax Zone, Central Revenue Building, Plot No. 19, Sector 17-C, Chandigarh-160 017.

.....Respondents

BY ADVOCATE: Sh. Sanjay Goyal



ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. Heard Sh. R.K. Sharma, learned counsel for the applicant.

2. At the outset, learned counsel for the applicant submits that before approaching this court, the applicant herein has made a representation dated 16.04.2018 (Annexure A-2) for fixation of seniority in the cadre of Superintendents, CGST & Customs, which is pending consideration.

5. The learned counsel for the applicant made a statement at the bar that the applicant will be satisfied if directions are issued to the respondents to decide his pending representation by passing a reasoned and speaking order within some stipulated time period.

6. Issue notice.



7. On asking of the court, Sh. Sanjay Goyal, Sr. CGSC, accepts notice. He does not object to the disposal of the OA in the requested manner.

8. Considering the short prayer made in the application, and without commenting anything on merits of the case, the present OA is disposed of in limine by directing the competent authority to decide the pending representation (Annexure A-2), by passing a reasoned and speaking order, as per rules and law, within a period of three months from the date of receipt of a certified copy of this order. The order so passed, shall be duly communicated to the applicant. OA stands disposed of accordingly.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 17.03.2020
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